

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 1189 of 1997.

Date of Order : 03.12.2003.

Present : Hon'ble Mr. S. Biswas, Administrative Member  
Hon'ble Mr. Nityananda Prusty, Judicial Member

Sm. Usha Rani Das

VS.

Union of India and Ors.

For the applicant : None.

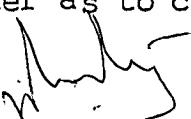
For the respondents : Mr. S.K. Dutta, counsel

ORDER

MR. NITYANANDA PRUSTY, JM:

Ld. counsel for the applicant is not present even on second call. However, Mr. S.K. Dutta, ld. counsel for the respondents is present in the Court today. On verification of the record it is found that ld. counsel for the applicant was not present on 04.02.2000, 14.06.2000, 23.10.2000, 16.02.01, 02.05.01, 22.08.01, 31.12.01, 05.04.2002, 10.07.2002, 01.10.02, 19.02.2003, 04.06.2003 and on 01.09.2003.

2. In view of the above position, as it appears the applicant is no more interested to proceed with this case. Hence the O.A. is dismissed for default. However, there shall be no order as to costs.

  
MEMBER (J)

  
S. Biswas  
MEMBER (A)

ASVS.